

# Education Dept seeks recognition documents from school for blind

Asks it to submit compliance report of Sept 20 closure notice

**SNEHA RICHHARIA**  
Tribune News Service

**NEW DELHI, OCTOBER 3**

A week after directing the immediate closure of the country's oldest school for the blind, the Institution for the Blind at Panchkuian Road, the Directorate of Education (DoE) has written to the school, seeking submission of documents for recognition.

In a letter dated September 29, the DoE wrote, "Reference is invited to your letter dated September 12, 2025 regarding the request for recognition up to middle level under DSER 1973 for Institution for the Blind, Panchkuian Road...In the said letter, you have provided a date-wise brief of previous correspondence with the Directorate of Education (DoE). However, copies of the referred correspondence and related documents have not been attached/submitted along with your letter."

"You are hereby directed to submit copies of all referred documents/correspondence at the earliest," the letter said.

However, the DoE also directed the school to submit



The Institution for the Blind at Panchkuian Road. PHOTO BY WRITER

a compliance report of the closure notice issued on September 20, 2025.

Responding to the letter, JP Sharma, Office Secretary of the school, said: "This is a total contradiction. The directorate is asking for documents to proceed for recognition of the school, but is also saying to submit compliance of closure notice, how is this possible? In case we comply with the closure notice, it means we have shut the

school, then what is the use of asking for documents for recognition."

Sharma said the documents sought by the DoE had already been submitted multiple times. "These same documents have been submitted to the DoE several times before and we have submitted them again," he said.

Sharma had earlier shared with The Tribune the letter dated September 12, 2025,

**CONTINUED ON PAGE 3**

## Edu Dept...

addressed to the DoE, in which the management requested recognition for the school up to middle level. This letter provides a date-wise brief of the school's past correspondence with the Education Department.

The latest development comes in the wake of the September 20 closure order issued by the Deputy Director of Education. The order directed immediate closure of the Institution for the Blind, citing violations of the Right to Education Act, 2009, and the Delhi School Education Act, 1973. The school was found to be operating without mandatory recognition.

The order also referred to a fact-finding report pre-

pared after a National Human Rights Commission (NHRC) notice, which found deficiencies in infrastructure and safety arrangements. Concerns had also been raised about minors being housed with adults.

"In accordance with the provisions of Section 19 of the RTE Act, 2009 and Section 24 of the Delhi School of Education Act, 1973, the operation of such an unrecognised and unsafe school is illegal, and makes the management liable to penal, civil, and criminal consequences," the closure order had stated.

The Institution for the Blind was established in Lahore in 1939 and shifted to Delhi after Partition in 1947. The school management says it has been peti-

tioning the government for recognition for decades but has faced hurdles over land records.

While the school argues that it has repeatedly provided proof of operations for more than seven decades, official correspondence from 2020 notes that the land at Panchkuian Road is under the control of the Delhi Waqf Board and cannot be allotted to the institute.

Meanwhile, the DoE's latest letter has left the management questioning whether the government intends to proceed with recognition or enforce closure.

## Nine villages in Raygada cry for a bridge: NHRC seeks report

EXPRESS NEWS SERVICE @Cuttack

THE National Human Rights Commission (NHRC) has taken cognisance of a complaint highlighting the plight of nine remote villages in Raygada district that have remained cut-off from essential facilities due to the absence of a permanent bridge over the Nagabali river.

The complaint, filed by human rights activist and advocate Anup Kumar Patro of Jey-  
pore, was admitted by the

Commission on October 1, which has directed the Raygada collector to submit an action taken report within four weeks.

According to the complaint, the villages Tolosaja and Upersaja (Sikaripai panchayat); Argonda, Mandipar and Kusabati (Palam panchayat) and Minajhola, Kuradi, Katapadu, and Raghunathpur (Majhiguda panchayat) under Kalyansinghpur block remain without a permanent bridge, severely



**These villages, even 76 years after independence, continue to face serious communication challenges due to the lack of proper infrastructure**

Petitioner

hampering connectivity and access to basic facilities like healthcare, education, and clean drinking water.

The petitioner emphasised that these villages, even 76 years after independence, con-

tinue to face serious communication challenges due to the lack of proper infrastructure. The complaint alleged that this sustained neglect amounted to violation of fundamental rights guaranteed under Articles 14 and 21 of the Constitution of India.

Patro alleged that the villagers are facing difficulties every day just to meet basic human needs. The state and district administration have a constitutional obligation to ensure ac-

cess to essential services, yet these communities remain deprived due to apathy.

The Commission after reviewing the matter forwarded the complaint to the district magistrate directing that appropriate action be taken and a report be submitted within four weeks.

Residents of these villages have reportedly made multiple appeals for a permanent bridge, but their voices have gone unheard.

## मानवाधिकार से जुड़े मुद्दों की होगी विस्तृत समीक्षा

मंझनपुर। जिलाधिकारी ने उदयन सभागार में बैठक कर आठ अक्टूबर को होने वाले राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो के जिले भ्रमण की तैयारियों की समीक्षा की। सीडीओ ने बताया कि रोजगार व कौशल विकास का अधिकार, बच्चों के अधिकार, किशोर न्याय प्रणाली, मानव तस्करी, वरिष्ठ नागरिकों व दिव्यांगजनों के अधिकार, पंचायतीराज संस्थाओं की भूमिका, खेल, युवा मामले, सांस्कृतिक व कलात्मक अभिव्यक्तियों में मानवाधिकार और बाल यौन शोषण सामग्री की रोकथाम जैसे विषयों पर समीक्षा होगी।

साथ ही किशोर न्याय बोर्ड, बाल कल्याण समिति, जेल विभाग, विधिक सेवा प्राधिकरण, शिक्षा व अल्पसंख्यक विभाग की स्थिति पर भी चर्चा की जाएगी। सदस्य दोपहर 12 से दो बजे तक नागरिकों से मिलकर उनकी समस्याएं भी सुनेंगे। डीएम ने अधिकारियों को समय से तैयारी पूर्ण करने के निर्देश दिए। संवाद

## राष्ट्रीय मानवाधिकार आयोग सदस्य का दौरा

मंझनपुर। राष्ट्रीय मानवाधिकार आयोग सदस्य प्रियांक कानूनगो के भ्रमण कार्यक्रम को लेकर शुक्रवार को डीएम मधुसूदन हुल्गी ने सम्राट उदयन सभागार में बैठक की। प्रस्तावित भ्रमण के मद्देनजर संबंधित अधिकारियों से तैयारियों की समीक्षा की। सीडीओ ने कहा कि सदस्य समीक्षा के पूर्व मध्याह्न 12 बजे से दो बजे तक संबंधित अधिकारियों की उपस्थिति में जिले के नागरिकों से मिलेंगे।

Tribune

## **Education Dept seeks recognition documents from school for blind**

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<https://www.tribuneindia.com/news/delhi/education-dept-seeks-recognition-documents-from-school-for-blind/amp>

Sneha Richhariya | Tribune News Service

New Delhi, Updated At : 04:45 AM Oct 04, 2025 IST

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However, the DoE also directed the school to submit a compliance report of the closure notice issued on September 20, 2025.

Responding to the letter, JP Sharma, Office Secretary of the school, said: "This is a total contradiction. The directorate is asking for documents to proceed for recognition of the school, but is also saying to submit compliance of closure notice, how is this possible? In case we comply with the closure notice, it means we have shut the school, then what is the use of asking for documents for recognition."

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The order also referred to a fact-finding report prepared after a National Human Rights Commission (NHRC) notice, which found deficiencies in infrastructure and safety arrangements. Concerns had also been raised about minors being housed with adults.

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Indian Express

## **UP: Teen 'loses sight' after 'beating' in police custody, family says human rights panel should step in**

Boy had a pre-existing eye condition; looking into matter: Police

<https://indianexpress.com/article/cities/lucknow/up-teen-loses-sight-after-beating-in-police-custody-family-says-human-rights-panel-should-step-in-10286601/>

Written by Saman HusainNoida | October 4, 2025 05:30 AM IST

4 min read

A 13-YEAR-OLD boy from a locality in Muzaffarnagar has lost vision in his left eye after being beaten up while in police detention, his family alleged on Friday. While the police claimed that the boy had a pre-existing eye condition, the minor's family has complained to the National Human Rights Commission (NHRC), the National Commission for Protection of Child Rights (NCPCR), and multiple district authorities.

According to the boy's father, the family owns a chicken shop in a village, which had been shut for the past 10 days. "On September 27, we reopened the shop. My son went to the mosque near our shop and announced that our shop has reopened and that chicken would now be available at prices that are cheaper than usual at Rs 140 per kg due to lesser demand during Navratri. Someone from the neighbourhood complained about this announcement. Soon after, while he was travelling around the village, a police van came and picked him up. We were informed by neighbours who saw him being taken away," the father told The Indian Express.

CCTV footage from the area purportedly shows the boy being taken away in a police car.

The father said that when he reached the police outpost, he saw that the 13-year-old had been put behind bars and both his feet were tied. "When we asked the police about the matter, they told us it was a small issue, asked us to come back after 12, and assured us that we could take our son back after that," he said.

He said he waited outside the police outpost for two hours. "When I returned, I was told I had been fined under Section 173 of the Bharatiya Nagarik Suraksha Sanhita (BNSS) and saw that my son had bruises all over his body. He complained that he could not see clearly anymore," he alleged.

The father further claimed that police have accused him of owning a country-made pistol after finding an image of one on the boy's phone. "It was just a picture he had saved from the Internet. We don't own any pistols. But I was fined for possessing one. Police claimed my son had accepted under questioning that the weapon belonged to me. Later, my son said he had been beaten and videographed until he agreed to their version," the father said.

Following the alleged assault, the family took the boy to a community health centre in Muzaffarnagar. Medical records from the centre note diminished vision in one eye due to “trauma caused an hour ago”. The boy has since been referred to a hospital in Meerut for surgery.

In a written complaint to the National Commission For Protection of Child Rights, the National Human Rights Commission of India, the district child welfare committee and the Muzaffarnagar Superintendent of Police (SP), the father alleged that his son was “abducted” and “severely beaten” at the Biralsi police outpost. The complaint states: “My son was locked in the outpost, beaten severely, causing a serious eye injury, and is now undergoing treatment... The Inspector is threatening to send me to jail if we pursue action.”

Responding to the allegations, Muzaffarnagar SP Sanjai Kumar said: “The matter has been highlighted to us. The boy had made an announcement regarding chicken in the mosque, which hurt local sentiments. The family has alleged that he lost his vision, but our preliminary investigation suggests that he had a previous eye condition for which he had been receiving treatment for the past four years. We are looking into the matter.”

The SHO of the area concerned said a fine had been imposed on the boy’s father “to maintain peace in the area” under Section 173 of the BNSS.



Garhwal Post

**Victims of 1994 Rampur Tiraha incident still await justice: Ravindra Jugran**

<https://garhwalpost.in/victims-of-1994-rampur-tiraha-incident-still-await-justice-ravindra-jugran/>

By Garhwal Post - October 3, 2025

Garhwal Post Bureau

Dehradun, 1 Oct: Ravindra Jugran, an eyewitness and victim of the infamous Rampur Tiraha incident of 2 October 1994, has expressed deep anguish over the fact that even after 31 years, justice has not been delivered.

He recalled that on the night of 1 October 1994, like thousands of Uttarakhand agitators, he too departed from Ghantaghar near Panchayati Mandir in Dehradun, for Delhi to attend a proposed rally. Around 7 p.m., all agitators were first stopped at Mohand in the name of checking, and, later, at Gurukul Narsan, where a fierce clash broke out between police and protestors. As the police force was small compared to the large number of agitators, the protestors pushed forward despite injuries, including himself.

At around 5 a.m. on 2 October, they reached Rampur Tiraha, where heavy barricading had been placed. They started a peaceful sit-in protest there. Suddenly, at around 7 a.m., the police resorted to lathi charge followed by indiscriminate firing. Jugran alleged that women were subjected to brutal atrocities, including rape and molestation, making it one of the darkest chapters in Indian democratic history.

Jugran said, "It has been 31 long years since this heinous massacre, yet justice remains elusive. India's judicial system urgently needs reforms to ensure speedy justice."

He added that their legal case is strong, as the CBI, National Commission for Women, and National Human Rights Commission had all submitted reports in their favour as early as 1996. Despite this, the victims are still waiting for justice.

"An entire generation has already passed away waiting for justice—now the second generation is waiting," he lamented. He also questioned the role of successive governments, saying that 25 years of state governments have contributed nothing, and even the legislature has remained silent.

Jugran informed that he was a petitioner in the Allahabad High Court seeking justice in this case. In 2018, he filed a Public Interest Litigation (PIL) demanding fast-track justice, upon which the Chief Justice's bench of the Allahabad High Court took cognizance and summoned all related case documents from the Muzaffarnagar court.

Times of India

## **NHRC demands report from Rayagada administration on lack of bridge isolating 9 tribal villages**

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-demands-report-from-rayagada-administration-on-lack-of-bridge-isolating-9-tribal-villages/articleshowprint/124291125.cms?val=3728>

TNN | Oct 3, 2025, 05.34 PM IST

Cuttack: National Human Rights Commission (NHRC) has sought a detailed report from the Rayagada administration after a complaint highlighted the lack of a permanent bridge over the Nagabali river, leaving nine tribal villages cut off and deprived of basic amenities.

The direction came on Wednesday after the commission received a petition from advocate Anup Kumar Patro, a Jeypore-based human rights activist, who alleged gross negligence by the state and district authorities. The complaint, submitted on Jan 17, was considered by the NHRC on Oct 1, with instructions issued to the district magistrate to file an action taken report (ATR) within four weeks.

Patro said, “The villages under three panchayats — Sikaripai (Tolosaja, Uppersaja), Palam (Argonda, Mandipar, Kusabati), and Majhiguda (Minajhola, Kuradi, Katapadu, Raghunathpur) in Kalyansinghpur block — have remained disconnected from the mainland due to the absence of a permanent bridge since Independence.”

Villagers of these areas are struggling to get access to healthcare, education, drinking water and other essential services. Absence of a bridge continues to isolate them even after 76 years of Independence, the complainant alleged. “NHRC has treated the matter as a violation of basic human rights, directing the administration to take immediate steps and furnish a report on the action taken,” he said.

The Medical Dialogues

## **GTB Hospital Assistant professor arrested for allegedly molesting MBBS student during viva**

<https://medicaldialogues.in/state-news/delhi/gtb-hospital-assistant-professor-arrested-for-allegedly-molesting-mbbs-student-during-viva-156242>

3 October 2025

New Delhi: An assistant professor at the Delhi-based Guru Teg Bahadur (GTB) Hospital has recently been arrested for allegedly harassing a MBBS student.

According to the statement issued by Deputy Commissioner of Police (Shahdara) Prashant Gautam, a PCR call was received at the GTB Enclave Police Station at around 12:09 pm on September 26. The caller, a female medical student, reported that she had been subjected to physical harassment inside the hospital.

An MBBS student alleged that an Assistant Professor of the Anesthesia Department at the University College of Medical Sciences (UCMS) molested her on the pretext of conducting viva exam, reports Tribune.

"The complainant, a medical student, alleged that she was physically harassed by assistant professor Dr Mohammed Shaqir Naeem," the DCP said, quotes PTI.

Based on the complaint, the police registered a case and arrested the accused doctor.

According to the complaint, after taking the class, the accused doctor allegedly lured the student to a secluded spot for her viva and attempted to molest her on September 26. When she resisted, he allegedly threatened her. The victim immediately confided in her classmate, following which a formal complaint was lodged at the GTB Enclave police station. Based on her statement, a case was registered under Sections 74, 75, and 351(2) of the BNS, reports Tribune.

After learning about the FIR, the Assistant Professor absconded. However, using technical surveillance, the police arrested him from Rewari. He was later produced in the court, which sent him to judicial custody. The police have initiated an investigation and are examining CCTV footage from the surrounding areas to gather evidence. The authorities are also probing whether the accused has harassed any other students in the past, adds the daily.

The National Medical Commission (NMC) directed the medical colleges/institutes across the country to strictly adhere to the National Human Rights Commission's (NHRC) directions of implementing the provisions of the Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013 (POSH Act, 2013). Complying with these provisions the medical colleges are required to constitute the Internal Complaint Committees (ICCs), Local Committees (LCs), Internal Committees (ICs) at an appropriate level and the same should be displayed on the website of the Organization.

Bhaskar

## Telangana MLA T Raja calls for 'Jihadi-free' MP:Urges youth to protect religion & nation; administers oath during Vijayadashami event in Indore

<https://www.bhaskarenglish.in/local/mp/news/telangana-mla-t-raja-calls-for-jihadi-free-mp-administers-oath-during-vijayadashami-event-in-indore-136080495.html>

Indore 38 minutes ago

In Indore, Telangana MLA T. Raja Singh called on citizens to make Madhya Pradesh free from "Love Jihad" and other threats. Speaking at the Ravan Dahan programme in the cantonment area on Vijayadashami, he administered an oath to the public to protect their families, religion, and country. He urged people to take inspiration from local traders and support policies for Hindu protection.

### MLA's message on youth and society

Raja said India's youth must remain vigilant. "Our young people must be ready to protect the nation, religion, and society. Those who act against these must be confronted," he said. He urged everyone to follow the path of Lord Ram and build a strong, disciplined society.

He claimed that today's 'Ravana' is a Love Jihadist who converts religion or promotes drug abuse. He warned that addicted youth cannot protect their families or country.

### Warning against drugs

Raja addressed mothers and youth, saying, "If you must get addicted, be addicted to your country, your religion, or opposing Love Jihad. Addiction to drugs destroys lives and weakens society." He stated that youth wasting time on social media or drugs cannot fulfil their duty to the nation.

### 'Love Jihad' in Indore

He highlighted areas in Indore, especially Azad Nagar, where Love Jihad incidents reportedly occur. Raja accused certain individuals of trapping Hindu girls by pretending to be Hindu, then converting them to Islam. He demanded authorities catch not just minor offenders but those providing financial and political backing.

He referenced a recent incident in Bhopal where around 500 Hindu boys were allegedly targeted in 27 madrasas. Raja thanked the **National Human Rights Commission** for investigating forced religious conversions.

### Role of RSS and Hindu values

Raja praised the RSS for teaching both life and sacrifice. He said RSS prepares youth to protect the country, like Chhatrapati Shivaji, and mothers to act as warriors like Ahilya Bai. He spoke about RSS relief work during natural disasters, helping people regardless of religion.

He stressed that Hindu youth must learn courage and commitment, while women should inspire the next generation with strength and wisdom.

#### Criticism of political inaction

Raja criticised some BJP MLAs, claiming they fear speaking out against Love Jihad for votes. He stated that demographic changes show a rising Muslim population and a declining Hindu population. "Hindus have the 'Hum Do Hamare Do' scheme, but jihadis have 'Hum Do Hamare 50'. If this continues, Hindu traditions could be restricted," he warned.

#### Call for jihadi-free markets

Raja applauded traders in Sitlamata Market, Indore, for putting up "Jihadi-Free Market" banners. He urged all citizens to replicate this across Madhya Pradesh. He warned that Love Jihad begins with small actions, like noting phone numbers at shops, and grows into larger schemes.

#### Administering the oath

Using a mobile torch, Raja administered an oath to the attendees:

Protect family, religion, and country.

Make Madhya Pradesh free from Love Jihad.

Ensure Hindu sisters are safe from conversion attempts.

Buy only from Hindu-owned businesses, whether it costs Rs 1 or Rs 1 lakh.

He urged citizens to uphold these pledges as a lifelong commitment.

Circle Samachar

**राष्ट्रीय मानवाधिकार आयोग सदस्य के 8 अक्टूबर को जनपद भ्रमण को लेकर डीएम ने की बैठक, अधिकारियों को दिए आवश्यक दिशा-निर्देश**

<https://circlesamachar.com/administretion-2097/kaushambi/ashok-kesarwani/>

Ashok Kesarwani- Editor October 3, 2025 Posted inआयोजन, कौशाम्बी, प्रशासन

कौशाम्बी,

राष्ट्रीय मानवाधिकार आयोग सदस्य के 8 अक्टूबर को जनपद भ्रमण को लेकर डीएम ने की बैठक, अधिकारियों को दिए आवश्यक दिशा-निर्देश,

यूपी के कौशाम्बी डीएम मधुसूदन हुल्गी ने सम्राट उदयन सभागार में राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो के जनपद में प्रस्तावित भ्रमण के दृष्टिगत संबंधित अधिकारियों के साथ बैठक कर अब तक गई तैयारियों की समीक्षा की।

बैठक में सीडीओ ने कहा कि राष्ट्रीय मानवाधिकार आयोग के सदस्य द्वारा 08 अक्टूबर, 2025 को मानवाधिकारों एवं समावेशी विकास से संबंधित प्रमुख क्षेत्रों-रोजगार एवं कौशल विकास का अधिकार, बच्चों के अधिकार और किशोर न्याय प्रणाली, मानव तस्करी, वृद्ध व्यक्तियों/वरिष्ठ नागरिकों के अधिकार, दिव्यांग व्यक्तियों के अधिकार, पंचायतीराज संस्थाओं और स्थानीय स्वशासी निकायों का कामकाज, खेल और मानवाधिकार, युवा मामले, सांस्कृतिक, दार्शनिक और कलात्मक अभिव्यक्तियों में मानवाधिकार एवं बाल यौन शोषण सामग्री के कार्यान्वयन की स्थिति और भौतिक स्तर पर वास्तविकताओं की समीक्षा की जाएगी।

सीडीओ ने कहा कि इसके अतिरिक्त किशोर न्याय बोर्ड (जे.जे.बी.), बाल कल्याण समिति (सी.डब्ल्यू.सी.), जेल विभाग, जिला विधिक सेवा प्राधिकरण, शिक्षा विभाग (प्राथमिक, माध्यमिक और उच्चतर) और अल्पसंख्यक विभाग के अधिकार से सम्बन्धित भी समीक्षा की जाएगी। उन्होंने कहा कि मा. सदस्य समीक्षा के पूर्व मध्याह्न 12 बजे से 02 बजे तक संबंधित अधिकारियों की उपस्थिति में जनपद के नागरिकों से मिलेंगे और उनकी समस्याएं सुनेंगे।

डीएम मधुसूदन हुल्गी ने संबंधित अधिकारियों को आवश्यक दिशा-निर्देश देते हुए समय से तैयारी सुनिश्चित करने के निर्देश दिए।

Dainik Bhaskar

## मानवाधिकार आयोग स्टेशन की बदहाली पर सख्त, नोटिस जारी

विदिशा 4 घंटे पहले

<https://www.bhaskar.com/local/mp/vidisha/news/human-rights-commission-takes-strict-action-on-the-poor-condition-of-the-station-issues-notice-136082819.html>

विदिशा| रेलवे स्टेशन पर यात्रियों को हो रही परेशानियों पर राष्ट्रीय मानवाधिकार आयोग ने सख्त रुख अपनाया है। आयोग ने पश्चिम मध्य रेलवे, जबलपुर के महाप्रबंधक को जांच कर जरूरी कदम उठाने के निर्देश दिए हैं। शिकायत में प्लेटफॉर्म नंबर 2 और 3 पर शेड की कमी, खराब शौचालय, पीने के पानी की दिक्कत और राज्यरानी एक्सप्रेस में भीड़भाड़ की बात कही गई थी।

शिकायतकर्ता कमलेश सेन, रेल उपयोगकर्ता सलाहकार समिति के सदस्य हैं। उन्होंने बताया कि गर्मी और गंदगी के कारण यात्रियों, खासकर महिलाओं को भारी परेशानी होती है। राज्यरानी एक्सप्रेस में सिर्फ 15 कोच हैं, जबकि दूसरी प्रमुख ट्रेनों में 21 से 23 कोच होते हैं। इस वजह से ट्रेन में भीड़ ज्यादा रहती है।

आयोग ने जांच में पाया कि भोपाल स्टेशन की पिट लाइन की क्षमता सिर्फ 15 कोच तक सीमित है। इसी कारण कोच बढ़ाना संभव नहीं है। आयोग ने नई पिट लाइन बनाने या मौजूदा पिट लाइन की क्षमता बढ़ाने पर विचार करने को कहा है। आयोग ने यह भी पाया कि सुबह 9:30 से दोपहर 12:30 बजे तक विदिशा से भोपाल के लिए कोई ट्रेन नहीं चलती। इस दौरान ट्रैक रखरखाव ब्लॉक रहता है। इससे यात्रियों को दिक्कत होती है। आयोग ने इस समय में अतिरिक्त ट्रेन या कोच की व्यवस्था करने का सुझाव दिया है।

महाप्रबंधक से चार सप्ताह में विस्तृत रिपोर्ट मांगी गई है। शिकायतकर्ता की टिप्पणियों का जवाब देने को भी कहा गया है। आयोग की इस कार्रवाई से यात्रियों को राहत मिलने की उम्मीद जगी है।



CG Sandesh

## इंस्टामार्ट, ब्लिंकिट सहित कई ई-कॉमर्स प्लेटफॉर्म पर खुलेआम बिक रहे तंबाकू उत्पाद, NHRC ने मांगा जवाब

<https://cgsandesh.com/Home/NewsDetails/105733>

त्रिवेन्द्र जगत | नई दिल्ली | 03-Oct-2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ऑनलाइन प्लेटफॉर्म के जरिए धूम्रपान से जुड़े उत्पादों की बिक्री पर गंभीर चिंता जताई है। इस संबंध में 23 सितंबर को दर्ज की गई शिकायत को आयोग ने 26 सितंबर को संज्ञान में लिया और मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत कार्रवाई करते हुए संबंधित विभागों को नोटिस जारी किया।

शिकायत में कहा गया है कि ई-कॉमर्स प्लेटफॉर्म जैसे ब्लिंकिट, इंस्टामार्ट, जेप्टो और अन्य पर खुलेआम रोलिंग पेपर्स, फिल्टर टिप्स, क्रशिंग ट्रे और अन्य धूम्रपान से जुड़े उपकरण आसानी से उपलब्ध हैं। इन प्लेटफॉर्म पर उम्र सत्यापन की व्यवस्था बेहद कमजोर है, जिसमें केवल '18 वर्ष से ऊपर' का बॉक्स टिक करने से ही उत्पाद खरीदे जा सकते हैं। इसका फायदा उठाकर नाबालिग भी इन खतरनाक उत्पादों तक पहुंच बना रहे हैं।

एक गंभीर आरोप यह भी है कि इन उत्पादों पर अनिवार्य स्वास्थ्य चेतावनी तक नहीं दी जाती, जो सिगरेट और अन्य तंबाकू उत्पाद अधिनियम (सीओटीपीए) 2003 कानून और उसके संशोधनों का सीधा उल्लंघन है। इसके अलावा, ऑनलाइन प्रचार-प्रसार तंबाकू के अप्रत्यक्ष विज्ञापन के दायरे में आता है, जो कानूनन पूरी तरह प्रतिबंधित है।

शिकायतकर्ता संगठन 'नेटवर्क फॉर एक्सेस टू जस्टिस एंड मल्टी डिसिप्लिनरी आउटरीच फाउंडेशन' ने बताया कि यह प्रथा न केवल कानून का उल्लंघन है बल्कि बच्चों और किशोरों के स्वास्थ्य के लिए बड़ा खतरा भी है। साथ ही, आईटी अधिनियम 2000 और इंटरमीडियरी गाइडलाइंस के तहत भी ऑनलाइन प्लेटफॉर्म ने अपनी जिम्मेदारी निभाने में लापरवाही बरती है। मामले पर सुनवाई करते हुए आयोग की बेंच (जिसकी अध्यक्षता माननीय सदस्य प्रियांक कानूंगो ने की) ने शिकायत को मानवाधिकारों के उल्लंघन का प्रथम दृष्टया मामला माना है। आयोग ने उपभोक्ता मामले विभाग के सचिव और इलेक्ट्रॉनिक्स एवं आईटी मंत्रालय के सचिव को नोटिस जारी कर इस पूरे मामले की जांच कराने और चार हफ्तों के भीतर कार्रवाई रिपोर्ट (एटीआर) पेश करने का निर्देश दिया है।

साथ ही, आयोग ने यह भी स्पष्ट किया है कि रिपोर्ट में यह जानकारी भी शामिल की जाए कि क्या अन्य ऑनलाइन प्लेटफॉर्म भी इसी तरह के तरीकों से ऐसे उत्पादों की बिक्री कर रहे हैं।